

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

Q.A.No. 388 of 1995

Wednesday this the 22nd day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.K.Radha, Jeevans Bhavan,
Cheruvaraman, Varanam PO,
Cherthala.

... Applicant

(By Advocate Mr. P.S.Biju)

Vs.

1. The Superintendent of Post Offices,
Alapuzha Division, Alleppey-12.

2. The Postmaster General,
Central Region, Department of Posts,
Cochin-682016. Respondents

(By Advocate Mr. Vargehse P. Thomas, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to appoint her as Extra Departmental Sub Post Master, Varanadu Post Office. We asked the Standing Counsel to ascertain the position before considering the matter on merits. He submits that there is only a temporary vacancy at Varanadu Post Office and that applicant can be posted to that vacancy on condition that she will have to move out in case the official 'put off' duty comes back.

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2. Since this course is agreeable to applicant, we do not propose to go into the merits of the matter. Respondents may appoint applicant in the temporary vacancy at Varanadu Post Office.

3. The application is allowed as aforesaid.
No costs.

Dated the 22nd day of March, 1995.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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